BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE THIRTEETH DAY OF OCTOBER 1986

Present : Hon'ble Shri Ch. Ramakrishna Rao

... Member (J)

Hon ble Shri P. Srinivasan

... Member (A)

## APPLICATIONS NO.935/86 & 941 TO 945/86

K.V.Raghothama, S/o Sri K.B. Vijaya Rao, Group-D, National Tuberculosis Institute, Bangalore-3.

C. Maran S/o Choodappa, Group D, National Tuberculosis Institute, No.8, Bellary Road, Bangalore—3.

M.P.Rajashekharan, S/o Late Sankaran Nair, Group D, National Tuberculosis Institute, No.8, Bellary Road, Bangalore-3.

R. Somashekar, S/o S. Ramachandraiah, Group D, National Tuberculosis Institute, No.8, Bellary Road, Bangalore—3.

S. S hivaraja,
S/o Siddaveerappa (late)
Group D,
National Tuberculosis Institute,
B, Bellary Road, Bangalore-3.

V. Muniyappa, S/o Venkatappa, Group D, National Tuberculosis Institute, No.8, Bellary Road, Bangalore.

.. Applicants

(Shri M. Narayanaswamy ... Advocate)

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Union of India represented by its Secretary, Health and Family Welfare, Services, 'Nirman Bhavan', New Delhi.

The Director General of Health Services, Nirman Bhavan, New Delhi.

The Director, National Tuberculosis Institute, No.8, Bellary Road, Bangalore.

Respondents

(Shri M.S. Padmarajaiah . Advocate)

These applic tions came up before Court today for hearing.



Hon'ble Member (A) made the following:

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These applications originated as writ petitions before the High Court of Karnataka and on transfer were fixed for hearing today. Shri M. Narayanaswamy, learned counsel for the applicants and Shri M.S. Padmarajaiah, learned counsel for respondents have been heard.

The facts involved in all these applications are as follows: All the applicants are Group D employees in the National Tuberculosis Institute (NTI) at Bangalore. It is stated that they are engaged in the work of sputum collection, assisting teams of investigators in this regard. Their contention is that the functions they perform are analoguous to those of Field Assistants (FA) in other organisations like the National Sample Survey Organisation and the Geological Survey of India and that, therefore, their scale of pay should have been the same as that of FA in other Departments of the Government of India. The pay scale of the petitioners as of now is 196-232 with a selection grade of 200-240. According to them their scale of pay should have been 260-350 which is applicable to FA in other Departments. While admitting that there is no post of FA in the NTI, Shri Narayanaswamy contended that the applicants undertook field work which is in the nature of the work of the FA elsewhere. They undergo considerable risk and are exposed to Tubercular infection. According to Shri Narayanaswamy, a High powered Restructuring Committee under the Chairmanship of Dr. Sharat Kumar visited the NTI and in response to representations submitted by the applicants, the Chairman of the Committee assured the applicants that the Committee would recommend the scale of pay of Rs. 260-350 for the applicants. The prayer of the applicants is that this Tribunal should direct the respondents

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to consider the claim of the applicants to be treated as FA on the same pay scale as FA in other Government departments. Shri Narayanaswamy cited a decision of the Karnataka High Court 1974 2 KLJ 504 in which the High Court had directed that persons who were working in the NTI as Field Investigators but were being given the pay of UDCs should be put on the scale of Field Investigators prevailing elsewhere.

Shri M.S. Padmarajaiah on behalf of the respondents contended

that the applicants had no case for being treated as FA. The decision of the Karnataka High Court cited by Shri Narayanaswamy had no application here. In that case persons who were originally known as UDCs had been redesignated as Field Investigators by the authorities of NTI themselves and what the petitioners wanted was they should be given the pay scale of the redesignated posts. This had been rejected by the authorities and the High Court had ordered that the pay scale attached to posts of Field Investigators in other Departments of the Government should also be given to the petitioners. There had been no redesignation of the applicants here as FA because the NTI did not consider their work as equivalent to that of FA and there was no post of FA in NTI. The applicants had not been able to show that the functions performed by them were similar to those of FA elsewhere. The qualification for recruitment as peon wax only 8th standard pass. Fisle investigators / cases were decided by the High Court of Karnataka had to be graduates and were technical staff trained to take mass X-rays and to examine sputum. When teams of investigators go out some peons are attached to them to help them collect sputum whenever necessary. There is no technical expertise involved and so the applicants cannot claim parity in pay with FA in other Departments . The High pawered restructuring Committee did not concern itself with pay scales at all nor did it recommend that the applicants be given the pay scale of FA.

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We have considered the matter very carefully. We agree with counsel for respondents that the decision of the High Court of Karnataka in 1974 2 KLJ 504 has no application here because the petitioners before the High Court were recognised by the authorities themselves as Field Investigators and all that the High Court did was to grant them the pay appropriate to Field Investigators while the applicants here have not been treated as FA by NTI. It has also to be borne in mind that the qualification for recruitment as peons is only 8th standard pass. In any case it is not for us to assess the functions performed by any class of officials and to direct that a particular pay scale be fixed for a class of posts. Learned counsel for the applicants could not tell us the functions which are associated with the post of FA in other Department for comparison. Moreover, the nature of duties performed by persons working in different departments can be compared to determine their similarity only by technical experts. It is for the respondents to consider the claim of the applicants, to examine it on merits and to come to a conclusion thereon. We, therefore, direct the respondents to consider the claim of the applicants on merits and if the claim is well founded to grant them such benefits as they may deem fit.

5. The applications are dismissed subject to the observations made above. There will be no orders as to costs.

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MEMBER (A)

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